GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO. 2544 ANSWERED ON 10.03.2021

AUDIT OF DISTRICT MINERAL FOUNDATION

2544. DR. HEENA GAVIT: DR. SUJAY RADHAKRISHNA VIKHE PATIL: SHRI UNMESH BHAIYYASAHEB PATIL: DR. SHRIKANT EKNATH SHINDE: SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of MINES be pleased to state:

- (a) whether the Union Government has issued any directions to the State Governments to complete audit of District Mineral Foundation (DMF) and if so, the details thereof;
- (b) whether the Union Government has identified some States for poor and slow utilization of funds under DMF and if so, the details thereof;
- (c) whether the Union Government has prescribed any time frame for utilisation of funds under DMF; and
- (d) if so, the details thereof and the reaction of the State Governments in this regard?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a): Ministry of Mines has circulated guidelines for implementation of Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) on 16.09.2015 through the funds under DMF with the directions to the concerned State Governments to incorporate the same in to the rules framed by them for the DMF. As per the said guidelines the provision regarding audit of fund under DMF is as below:

"The accounts of the DMF shall be audited every year by the Chartered Accountant appointed by the DMF, or in such other manner as the Government may specify, and the report thereof shall be placed in the public domain along with the Annual Report."

(b): The status of utilisation of funds from DMF in various States is attached as annexure.

(c) & (d): Section 9B of the MMDR Act, 1957 empowers the State Government to make rules for composition and functions of District Mineral Foundation. Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) guidelines were circulated on 16.09.2015 by the Union Government with a direction to State Governments to incorporate the same into the rules framed by them from DMF. It lays emphasis on transparency in implementation of projects, regular audit and publication of annual reports.

Annexure

S.No.	State	DMF Collection (In Cr.)	Amount Utilized (In Cr.)	%age Utilization
1	Andhra Pradesh	1159.10	361.71	31.21
2	Chhattisgarh	6329.78	4370.36	69.04
3	Goa	216.05	42.91	19.86
4	Gujarat	827.01	330.63	39.98
5	Jharkhand	6533.04	2983.91	45.67
6	Karnataka	2336.31	798.16	34.16
7	Maharashtra**	2249.79	937.52	41.67
8	Madhya Pradesh	3682.91	1594.05	43.28
9	Odisha	11984.87	5364.45	44.76
10	Rajasthan	4496.50	1324.50	29.46
11	Tamilnadu	762.51	413.29	54.20
12	Telangana***	2956.43	1422.14	48.10
13	Assam	88.83	21.91	24.67
14	Bihar	91.38	0.76	0.83
15	Himachal Pradesh	182.96	0.5516	0.30
16	Jammu & Kashmir	32.72	7.75	23.68
17	Kerala	32.21	0.00	0.00
18	Meghalaya	63.18	7.68	12.15
19	Uttarakhand	130.06	0.70	0.54
20	Uttar Pradesh	875.52	339.47	38.77
21	West Bengal	64.71	14.89	23.00
TOTAL		45095.86	20337.35	45.10

DMF Collection and Utilization Status (upto January 2021)

** Data till December 2020

*** Data till November 2020
